

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART III,
SECTION 4

**THE TELECOM REGULATORY AUTHORITY OF INDIA (OFFICERS AND
STAFF APPOINTMENT) (ELEVENTH AMENDMENT) REGULATION, 2016.**

(No. 4 of 2016)

TELECOM REGULATORY AUTHORITY OF INDIA

NOTIFICATION

New Delhi, the 08 June, 2016

No. 5-1/2014–A&P–In exercise of the powers conferred by section 36, read with sub-section (1) of section 10, of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following regulation further to amend the Telecom Regulatory Authority of India (Officers and Staff Appointment) Regulation, 2001(2 of 2001), namely:-

1.(1) This regulation may be called the Telecom Regulatory Authority of India (Officers and Staff Appointment) (Eleventh Amendment) Regulation, 2016.
(2) It shall come into force from the date of its publication in the Official Gazette.
2. In regulation 3 of the Telecom Regulatory Authority of India (Officers and Staff Appointment) Regulation, 2001 (hereinafter referred to as the principal regulation), in sub-regulation (iii), in the Table A. Officers' Cadre, under column "Grade/post", after the entry "Technical Officer", the entry "Technical Officer (Engineering)" shall be inserted.
3. In regulation 5 of the principal regulation,---
(a) in sub-regulation (i), in the Table,---
(i) against the post of Jt. Advisor, in the column "Mode of recruitment", for the entry "Deputation/Absorption/ Direct Recruitment", the entry "Promotion/Deputation/ Absorption/Direct Recruitment" shall be substituted;

(ii) after the entry “Technical Officer”, under column “Name of the Post”, the entry “Technical Officer (Engineering)” shall be inserted and against the post “Technical Officer (Engineering)” so inserted,---
(A) under column “Mode of recruitment”, the entry “Deputation/Absorption/Direct Recruitment”; and (B) under column “Qualification/Experience”, the entry “As in Schedule I”--- shall be inserted;
(b) after sub-regulation (iii), the following Explanation shall be inserted, namely:-
“Explanation: For removal of doubts, it is clarified that on appointment on selection to the post of Secretary, Principal Advisor, Advisor and Joint Advisor, the service rendered in TRAI by the officers after inclusion in the cadre of TRAI shall be counted for grant of retiral benefits and the age limit specified for selection by direct recruitment and deputation shall not apply to the officers of TRAI cadre on their selection to the said posts.”
4. In regulation 10A of the principal regulation, for sub regulation (1), the following sub-regulation shall be substituted, namely :-
“(1) The Appointing Authority may, from time to time, by appropriate order, appoint any person in the officer cadre on permanent absorption basis:
Provided that no person shall be appointed on permanent absorption basis unless such person has,---
(a) given in writing his option to get permanently absorbed in the Authority, on being called upon to do so by the Authority; and
(b) completed one year on deputation in the Authority:
Provided further that nothing contained in clause (b) of the first proviso shall apply to the appointment upto the grade of Senior Research Officer.”
5. In regulation 14 of the principal regulation, in sub-regulation (iii), ---
(a) the words “On the commencement of this Regulation” shall be omitted;
(b) in the Table B. Staff Cadre, under column “Grade/post”, for the entry “Driver (Grade I) Driver (Grade II)”, the entry “Driver (Special Grade) Driver (Grade I) Driver (Grade II) Driver (Ordinary Grade)” shall be substituted;

6. In regulation 16 of the principal regulation, ---
(a) in sub-regulation (i), in the Table, after the entry “Lower Division Clerk”, under column “Name of the Post”, the entry “Driver (Special Grade)” shall be inserted and against the post “Driver (Special Grade)” so inserted,---
(i) under column “Mode of recruitment”, the entry “Promotion”; and (ii) under column “Qualification/Experience”, the entry “As in Schedule II”--- shall be inserted;
(b) against the post of Driver (Grade I), in the column “Mode of recruitment”, for the entry “Promotion/Deputation/Absorption”, the entry “Promotion” shall be substituted;
(c) against the post of Driver (Grade II), in the column “Mode of recruitment”, for the entry “Promotion/Deputation/Absorption/Direct Recruitment”, the entry “Promotion” shall be substituted;
(d) after the entry “Driver (Grade II)”, under column “Name of the Post”, the entry “Driver (Ordinary Grade)” shall be inserted and against the post “Driver (Ordinary Grade)” so inserted,---
(i) under column “Mode of recruitment”, the entry “Promotion/Deputation/Absorption/Direct Recruitment”; and (ii) under column “Qualification/Experience”, the entry “As in Schedule II”--- shall be inserted.
7. In regulation 21A of the principal regulation, for sub-regulation (1), the following sub-regulation shall be substituted, namely :-
“(1) The Appointing Authority may, from time to time, by appropriate order, appoint any person in the staff cadre on permanent absorption basis:
Provided that no person shall be appointed on permanent absorption basis unless such person has, on being called upon by the Authority for permanent absorption, given in writing his option to get permanently absorbed in the Authority.”
8. In Schedule I to the principal regulation,---
(a) against the post of Principal Advisor, under the heading “Qualification and experience for deputation”,
(i) in entry (ii), for the words “three years of regular service”, the words “four years

<p>of regular service” shall be substituted;</p> <p>(ii) in entry (iii), for the words “three years of regular service”, the words “four years of regular service” shall be substituted;</p>
<p>(b) against the post of Joint Advisor,---</p>
<p>(i) under the column “Mode of Recruitment”, for the entry “Deputation/Absorption/ Direct Recruitment”, the following entry shall be substituted, namely:-</p>
<p>“(i) Fifty percent of posts, by promotion failing which by deputation. (ii) Fifty percent of posts by deputation/absorption/direct recruitment.”</p>
<p>(ii) under the column “Length of service for promotion”, for the entry “Promotion from amongst officers with (i) 4 years of regular service in a grade immediately below”, the entry “Promotion from amongst the officers with five years of regular service in a grade immediately below possessing the requisite educational and technical qualifications” shall be substituted;</p>
<p>(iii) under the column “Qualification and experience for deputation”,</p>
<p>(A) in the entry (ii), for the words “four years of regular service”, the words “five years of regular service” shall be substituted;</p> <p>(B) in the entry (iii), for the words “four years of regular service”, the words “five years of regular service” shall be substituted;</p>
<p>(c) after the entry “Technical Officer”, under column “Name of Post”, the entry “Technical Officer (Engineering)” shall be inserted and against the post “Technical Officer (Engineering)” so inserted, ---</p>
<p>(i) under column “Mode of recruitment”, the entry “Deputation/Absorption/Direct Recruitment”;</p> <p>(ii) under column “Qualification & experience for Direct Recruit”, the entry “Engineering degree in Electronics/ Telecommunication/ Information Technology/ Computer Science from a recognized University/ Institutions, with three years experience in the relevant field.”;</p> <p>(iii) under column “Length of service for promotion”, the entry “Not Applicable”;</p> <p>(iv) under column “Qualification and experience for deputation”, the entry “Officers of the Central Government, Public Sector Undertakings and Statutory and Autonomous</p>

<p>Bodies with Engineering degree in Electronics/ Telecommunication/ Information Technology/ Computer Science from a recognized University/ Institutions, (i) holding equivalent post or (ii) with three years of regular service in grade of Section Officer or equivalent. The officer must possess the working knowledge of computer and experience in the relevant field.”; and</p> <p>(v) under column “Age for Direct Recruit”, the entry “Not exceeding thirty years”--- shall be inserted;</p>
<p>(d) after the Note 6 occurring at the end, the following shall be inserted, namely:-</p> <p>“Note 7. - The exemption from the rule of immediate absorption is not required for appointment on deputation basis for the posts of Assistant, Section Officer, Senior Research Officer, Deputy Advisor, Joint Advisor, Advisor, Principal Advisor and Secretary.”</p>
<p>9. In Schedule II to the principal regulation,---</p>
<p>(a) against the post of Assistant, under the column “Length of service for promotion”, for the entry “Promotion from amongst the officials with ten years of regular service in the LDC grade with working knowledge of computer.”, the entry “Promotion from amongst the officials having working knowledge of computer with (i) ten years of regular service in the grade of Lower Division Clerk or (ii) ten years of regular service in the grade of Photo Copy Machine Operator with Matric or equivalent qualification from a recognised board or institution and successfully qualifying examination held by TRAI.” shall be substituted;</p>
<p>(b) against the post of Lower Division Clerk, under the column “Length of service for promotion”,---</p>
<p>(i) in entry (ii), after the words “a typing speed of 30 w.p.m. in English/Hindi”, the words “or proficiency in computer operation to be determined through test” shall be inserted;</p> <p>(ii) the word “and”, occurring after the word “Hindi” in entry (ii), shall be deleted;</p> <p>(iii) the entry (iii) shall be deleted.</p>
<p>(c) after the entry “Lower Division Clerk”, under column “Name of Post”, the entry “Driver (Special Grade)” shall be inserted and against the post “Driver (Special Grade)” so inserted,---</p>

<p>(i) under column “Mode of recruitment”, the entry “Promotion”;</p> <p>(ii) under column “Qualification & experience for Direct Recruit”, the entry “Not Applicable”;</p> <p>(iii) under column “Length of service for promotion/experience”, the entry “Promotion from amongst the officials with three years of regular service in the Driver (Grade I) in pay band-I (Rs. 5200-20200) with Grade Pay of Rs. 2800.”;</p> <p>(iv) under column “Qualification & experience for transfer on deputation”, the entry “Not Applicable”; and</p> <p>(v) under column “Age for Direct Recruit”, the entry “Not Applicable”--- shall be inserted;</p>
<p>(d) against the post of Driver (Grade I),--</p> <p>(i) under column “Mode of Recruitment”, for the entry “Promotion/Deputation/Absorption/Direct Recruitment”, the entry “Promotion”;</p> <p>(ii) under column “Qualification & experience for Direct Recruit”, the entry “Not Applicable”;</p> <p>(iii) under column “Length of service for promotion/experience” the entry “Promotion from amongst the officials with six years of regular service in the Driver (Grade II) in pay band-I (Rs. 5200-20200) with Grade Pay of Rs. 2400 or with combined service of fifteen years in Driver Grade II and Driver (Ordinary Grade) and having passed the trade test specified by the Government.”;</p> <p>(iv) under column “Qualification and experience for transfer on deputation”, the entry “Not Applicable”; and</p> <p>(v) under column “Age for Direct Recruit”, the entry “Not Applicable”, shall be substituted;</p>
<p>(e) against the post of Driver (Grade II),---</p> <p>(i) under column “Mode of Recruitment”, for the entry “Promotion/Deputation/Absorption/Direct Recruitment”, the entry “Promotion”;</p> <p>(ii) under column “Qualification & experience for Direct Recruit”, the entry “Not Applicable”;</p> <p>(iii) under column “Length of service for promotion/experience” the entry</p>

<p>“Promotion from amongst the officials with nine years of regular service in the Driver (Ordinary Grade) in the pay band-I (Rs. 5200-20200) with Grade pay of Rs. 1900.”;</p> <p>(iv) under column “Qualification and experience for transfer on deputation”, the entry “Not Applicable”; and</p> <p>(v) under column “Age for Direct Recruit”, the entry “Not Applicable”, shall be substituted;</p>
<p>(f) after the entry “Driver (Grade II)”, under column “Name of Post”, the entry “Driver (Ordinary Grade)” shall be inserted and against the post “Driver (Ordinary Grade)” so inserted,---</p>
<p>(i) under column “Mode of Recruitment”, the entry “Promotion/Deputation/Absorption/Direct Recruitment”;</p> <p>(ii) under column “Qualification & experience for Direct Recruit”, the entry “(i) 8th pass, (ii) possessing a valid driving licence for motor cars, (iii) knowledge of motor mechanism (should be able to remove minor defects in vehicles) and (iv) experience of driving of motor cars for three years”;</p> <p>(iii) under column “Length of service for promotion/experience”, the entry “Attendant who possesses the following– (i) pass in 8th Standard, (ii) possessing a valid driving licence for motor cars, (iii) knowledge of motor mechanism (should be able to remove minor defects in vehicles) and (iv) experience of driving of motor cars for three years”;</p> <p>(iv) under column “Qualification and experience for transfer on deputation”, the entry “Officials of the Central Government, Public Sector Undertakings and Statutory and Autonomous Bodies holding equivalent post or Attendant/ Group D employee who possesses the following–</p> <p>(i) pass in 8th Standard, (ii) possessing a valid driving licence for motor cars, (iii) knowledge of motor mechanism (should be able to remove minor defects in vehicles) and (iv) experience of driving of motor cars for three years.”; and</p> <p>(v) under column “Age for Direct Recruit”, the entry “Not exceeding forty years”, shall be inserted.</p>

- 10.** In Schedule III to the principal regulation, under column “Name of the Post”,---
- (a) for the entry “Technical Officer”, the entry “Technical Officer & Technical Officer (Engineering)” shall be inserted;
- (b) for the entry “Driver (Grade I) Driver (Grade II)”, the entry “Driver (Special Grade) Driver (Grade I) Driver (Grade II) Driver (Ordinary Grade)” shall be substituted.

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Note.--- The principal regulations were published vide no.5-4/2000 (A&L) dated 15th February 2001 and amended vide

- (i) 1-6/2002-A&L dated 22nd January, 2004
- (ii) 5-4/2000-A&L (Vol.I) dated 11th May, 2004
- (iii) 5-4/2000-A&L (Vol.II) dated 17th June, 2004
- (iv) 5-4/2000-A&P (Vol.II) dated 10th May, 2005
- (v) 5-4/2000-A&P (Vol.II) dated 26th May, 2006
- (vi) 5-4/2000-A&P (Vol.II) dated 9th October, 2006
- (vii) 5-4/2000-A&P dated 31st December, 2008
- (viii) 5-4/2005-A&P dated 20th March, 2009
- (ix) 5-4/2000-A&P dated 23rd April, 2010
- (x) 5-4/2000-A&P dated 14th July, 2010